



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

ORDER SHEET

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>G.P.O. fee Rs 50/- filed.</p> <p>Mentioned Case -</p> <p>for Regn Pl.</p> <p><i>DRB</i> 28/06/04</p> <p><i>DRB</i> 28/06/04</p> <p><i>DRB</i> 28/06/04</p> <p><i>DRB</i> 28/06/04</p>	<p>REGISTER</p> <p><i>DRB</i> Registrar 28/06/04</p> <p>Order dated 29.6.2004</p> <p>Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri R.C.Rath learned Standing Counsel(on whom a copy of O.A. has been served) appearing on behalf of the Respondents and perused the materials placed on record.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~Comments~~

for Admision etc.

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28/11/04

Bench

It is the case of the applicant that his father died prematurely during April, 1987 and at that time, the applicant was minor. On attaining majority, he levied a claim for an employment ^{on} compassionate ground to overcome the distressed condition of the family. It appears that the said claim of the applicant was turned down under Annexure-A/3 dated 21.3.2000. The claim of the ~~mother~~ of the applicant/widow of the deceased railway casual labourer was also turned down under Annexure-5 dated 30.3.2000. In the aforesaid premises, the mother of the applicant submitted another representation under Annexure-A/6 dated 9.10.2000; the same being addressed to the General Manager of S.E.Railway. In the meantime four years have elapsed and the ~~Applicant Respondent~~ Respondent ~~has~~ slept over the matter. During the interregnum, East Coast Railway (Res. No. 1) has been carried out and it is the case of the applicant's ~~counsel~~ that the applicant has represented to the authorities of East Coast Railways on 7.5.2004 (Res. No. 3). It appears from the pleadings of the applicant that even after rejection of the prayers of the applicant under Annexure-A/3 dated 21.3.2000 and under Annexure-A/5 dated 30.3.2000, still there exists some more grievances to be redressed by the appropriate authorities of the Railways and in the said premises, liberty is hereby granted to the applicant to make an effective representation (before the competent authority) within two weeks hence and in the event such a representation is filed, the Respondents ✓

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should do well in redressing the same; which they should do within a period of three months from the date of receipt of such representation and communicate the decision to the applicant by that time.

With the observation and direction as above,
copy of order
dt. 29/6/04
a/w off copy
issued to all
the respmts. by
Post. The same
copy of order
issued to the
counsel for both
sides.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the counsel of both the sides.

Y. L. S. 29/6/04
MEMBER (JUDICIAL)

Y. L. S. 29/6/04

Y. L. S. 29/6/04